

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. I

**Customs Miscellaneous Application No.41062 of 2025
in
Customs Appeal No. 40284 of 2021**

(Arising out of Order-in-Original No.79285/2021 dated 29.01.2021 passed by Commissioner of Customs, Chennai-IV, 60, Rajaji Salai, Custom House, Chennai-600 001.)

Adyar Gate Hotels Ltd.,
132, TTK Road,
Chennai-600 018.

.... Appellant

Versus

Commissioner of Customs,
60, Rajaji Salai, Custom House,
Chennai-600 001.

....Respondent

APPEARANCE :

Present for the Appellant : Ms. Radhika Chandra Sekhar, Advocate
Present for the Respondent : Shri. N. Satyanarayana, Authorized Representative

CORAM :

**HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)
HON'BLE MR. AJAYAN T.V. MEMBER (JUDICIAL)**

FINAL ORDER No.41541/2025

Dater of Hearing: 23.12.2025

Date of Decision: 23.12.2025

Per M. AJIT KUMAR

Ld. Counsel Ms. Radhika Chandra Sekhar, appearing for the appellant, submitted that the matter has been settled under the

Amnesty Scheme under the Customs Act. Hence, she prayed for permission to withdraw the appeal.

2. The Ld. AR had no objection.

3. Considering the submission, the Miscellaneous Application is allowed. Accordingly, the appeal stands dismissed as withdrawn.

(Order dictated and pronounced in open court)

(AJAYAN T.V.)
Member (Judicial)

(M. AJIT KUMAR)
Member (Technical)